

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 305/MP/2015 along with I.A. No. 24/2019**

Subject : Petitioner under Section 79 of the Electricity Act, 2003 read with the provisions of the Power Supply Agreement dated 5.1.2011 and Power Purchase Agreement dated 25.3.2011 for directions to make Energy Charges as pass through based on the actual fuel cost incurred by the Petitioner.

Petitioner : Adhunik Power and Natural Resources Limited (APNRL)

Respondents : West Bengal State Electricity Distribution Company Limited and Others

Date of Hearing : 16.7.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member

Parties present : Shri Gopal Jain, Senior Advocate, APNRL  
Shri Deepak Khurana, Advocate, APNRL  
Shri Vishrov Mukharjee, Advocate, WBSEDCL  
Ms. Raveena Dhamija, Advocate, WBSEDCL  
Shri Amit Griwan, APNRL  
Shri Smarajit Sahoo, APNRL  
Shri Aashish Anand Bernard, Advocate, PTC

**Record of Proceedings**

During the hearing, the learned senior counsel for the Petitioner and learned counsel for the Respondent, West Bengal State Electricity Distribution Company Limited (WBSEDCL) advanced extensive arguments in support of their contentions and reiterated the submissions made in their respective pleadings.

2. After hearing the learned senior counsel for the Petitioner and learned counsel for WBSEDCL, the Commission directed the parties to file their written submissions, on or before, 31.7.2019, with copy to each other.

3. Subject to the above, the Commission reserved order in the Petition.

**By order of the Commission**  
**Sd/-**  
**(T.D.Pant)**  
**Deputy Chief (Law)**

